

Rep. by Act 52 of 1964, S. 2 + Sec. I (w.c.f. 29.12.64)

THE INDIAN TARIFF (AMENDMENT) ACT, 1961

No. 56 OF 1961

[17th December, 1961]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1961.

(2) The provisions of clause (i) of section 2 [relating to Items Nos. 28(4), 28(33), 28(34) and 30 (14)] shall come into force on the first day of January, 1962, and the remaining provisions shall come into force at once.

Amendment of First Schedule.

2. In the First Schedule to the Indian Tariff Act, 1934,—

32 of 1934.

(i) in Items Nos. 28(4), 28(33), 28(34) and 30(14), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1961" wherever they occur, the word, figures and letters "December 31st, 1964" shall be substituted;

(ii) in Item No. 28(7A), in the second column headed "Name of article", for the words "Liquid gold for glass making", the words "Liquid gold including liquid lustres containing chemically combined gold" shall be substituted;

(iii) in Item No. 65(1), in the second column headed "Name of article", for the words "Nickel, pellets, cakes, slabs, annodes, shots, blocks, granules, scraps and powder", the words "Nickel, pellets, cakes, slabs, anodes, shots, blocks, granules, scraps, powder and briquettes" shall be substituted;

(iv) for Item No. 72(14), the following Item shall be substituted, namely:—

72(14)	(a) The following electric motors, namely:—				
	(i) Squirrel cage induction motors and slip ring motors of a brake-horse-power not exceeding 500 but not less than one brake-horse-power, excluding variable speed commutator motors.	Protective.	15 per cent. <i>ad valorem.</i>	December 31st, 1963.
	(ii) Single phase motors of a brake-horse-power not exceeding 3 but not less than one brake-horse-power.	Protective.	15 per cent. <i>ad valorem.</i>	December 31st, 1963.
	(iii) Fractional h.p. motors of not less than one-quarter of one brake-horse-power.	Protective.	15 per cent. <i>ad valorem.</i>	December 31st, 1963.
	(iv) Fractional h.p. motors of less than one-quarter of one brake-horse-power.	Protective.	35 per cent. <i>ad valorem.</i>	December 31st, 1963.
(b) Component parts of electric motors as defined in sub-items (i), (ii) and (iii) of item 72 (14) (a), but excluding control gear for the same, provided that only such articles shall be deemed to be component parts as are essential for the working of the electric motors and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose.	Protective.	20 per cent. <i>ad valorem.</i>	December 31st, 1963.	
(c) Component parts of electric motors as defined in sub-item (iv) of Item 72 (14) (a).	Protective.	35 per cent. <i>ad valorem.</i>	December 31st, 1963."	

(v) Item No. 72(30) shall be omitted.